

PART D.- PERSONS EXEMPTED FROM LIABILITY TO SERVE AS JURORS

I.-BY ACT V OF 1898

(Copy of Section 320, Criminal Procedure Code, 1898).

320. *Exemption.*- The following persons are exempt from liability to serve as jurors-

- (a) Officers in Civil employ superior in rank to a District Magistrate;
- (aa) Members of Parliament or members of the Legislature of any State;
- (b) salaried Judges;
- (c) Commissioners and Collectors of Revenue or Customs;
- (d) Police-Officers and persons engaged in the Preventive Service in the Customs Department;
- (e) Persons engaged in the collection of the revenue whom the Collector thinks fit to exempt on the ground of official duty;
- (f) persons actually officiating as priests or ministers of their respective religions;
- (g) persons in the Indian Army, Navy, or Air Force except when, by any law in force for the time being, they are specially made liable to serve as jurors;
- (h) surgeons and other who openly and constantly practice the Medical profession;
- (i) legal practitioners (as defined by the Legal Practitioners' Act, 1879), in actual practice;
- (j) persons employed in the Post-office and Telegraph Department;
- (k) persons exempted from personal appearance in Court under the provisions of the Code of Civil Procedure, Sections 640 and 641;
- (l) other persons exempted by the State Government from liability to serve as jurors.

II.- By Notifications of the Punjab Government.

(Copy of Punjab Government Notification No. 205, dated 20th February, 1886.)

The 20th February, 1886.

No. 205.-Under sections 320(b) of the Code of Criminal Procedure, 1882, the Hon'ble the Lieutenant-Governor (now Governor) is pleased to exempt the following Officers of the Northern. Railway from service as jurors in criminal trials held in the Punjab:-

- (1) Engineers in charge of the open line.
- (2) Engineering Inspectors employed on the open line.
- (3) Locomotive Foreman and Drivers in charge at changing stations.
- (4) Drivers of Pilot Engines;
- (5) Station Masters.
- (6) District Superintendent of Traffic;
- (7) Assistant Superintendent of Traffic.
- (8) Guards.
- (9) District and Assistant Superintendents of the Locomotive Department.

(Copy of Punjab Government Notification No. 688, dated the 15th September, 1911.)

The 15th September, 1911.

No. 668.-Notification.-Under Section 320(1) of the Code of Criminal Procedure, 1898, the Lieutenant-Governor (now Governor) is pleased to exempt all Assistants Station Masters of the Northern Rail-way from service as jurors in criminal trials held in the Punjab.

(Copy of Notification No. 562-Home, dated 14th July, 1913.)

No.562. Home.-Under section 320(1) of the Code of Criminal Procedure, 1861, the Lieutenant-Governor (now Governor) is pleased to exempt all District

and Assistant Superintendents of Traffic, Station Masters and Gurads employed by the Eastern Railway from liability to serve as jurors at criminal trials held in the Punjab.

(Copy of Punjab Government Notification No. 198-Jud1-1, dated 3rd April, 1916.)

Notification No. 198-Jud1-I.-Under section 320(1) of the Code of Criminal Procedure, the Lieutenant-Governor (now Governor) is pleased to exempt the Travelling Auditor attached to the Northern Railway from liability to serve as a juror or assessor at criminal trials held in the Punjab.

III. By Letters from the State Government

(1) Secretaries and Joint, Under and Assistant Secretaries to Government in all Departments (*Secretary's No. 3460, dated the 28th December, 1880, to the Commissioner, Lahore Division*).

(2) *The Deputy Superintendent of the Civil Secretariat Office (Secretary's No. 1289, dated the 26th December, 1887, to the Commissioner, Lahore Division)*,

(3) The Superintendent of the Home and Gazette Branches of the Punjab Civil Secretariat (*Secretary's letter No. 491-Home, dated 3rd May, 1910, to the Registrar, Chief Court, Punjab*).

(4) *Deputy Controller of Military Accounts (Administration)*.

(Punjab Government's endorsement No. 45/J-38/4556, dated the 8th February, 1938, to Registrar, High Court of Judicature at Lahore).

(5) Controller, Printing and Stationery, Punjab.

(Punjab Government endorsement No. 3006-J-41/ 25340, dated the 30th April, 1941. to the Registrar, High Court of Judicature at Lahore).

(6) Registrar and Superintendents in the Public Works Department, Irrigation Branch, Registrar and Superintendents in the Public Works Department, Buildings and Roads Branch, and the Assistant Engineer in the Central Designs Office.

(Punjab Government letter No. 7333-J-41/65163, dated the 17th December, 1941, to the Registrar, High Court.)

(7) Controller of Stores, Deputy Controller of Stores and District Controller of Stores of the Northern Railway.

(Punjab Government letter No. 8234-J-42, dated the 15th December, 1942).

(8) Assistant Works Manager, Air Raid Precautions Officers and Production Engineer, "Mechanical" of the Northern Railway.

(9) The Personal Assistant to the Elections Commissioner, Punjab.

(Punjab Government letter No. 6462-J-44/99945, dated the 17th November, 1944).

(10) Junior Assistant (Movement) and

(11) Assistant Secretary to the General Manager.

(Punjab Government endorsement No. 5726-J-44/ 77241, dated the 9th October, 1944.)

(12) Assistant Superintendent, Northern Railway Press.

(Punjab Government letter No. 2954-J-28251, dated the 7th June, 1945).